

ment Board Properties Rules, 1925. The lease was subsequently extended upto 31.10.92, for another 5 years, on enhanced rental of Rs. 1250/- per month. In 1991, the Lessee carried out certain alterations and added one storey. The Board subsequently approved these constructions and enhanced the rent to Rs. 2,000/- per month.

As there was a change of purpose from public garden to commercial use, Government regularised the change of use on 10-10-91. The lease has since expired on 31.10.92. The Cantonment Board has submitted a fresh proposal to the GOC-in-C, Central Command, to continue the lease by increasing the rental to Rs. 2,500/-per month.

Lawyers Notices on Malfunctioning of Cantonment Boards

4053. SHRI GHUFRAN AZAM: Will the Minister of DEFENCE be pleased to state:

(a) whether the lawyers notices pertaining to the functioning of Cantonment Boards within Central Command have been awaiting action by the Director General of Defence Estates, New Delhi;

(b) whether these notices pending since November, 1991 have been bringing out serious lapses on the part of various boards in the matter of financial indiscipline, defaults, illegal constructions, non-realisation of revenue in pursuance of the provisions of Cantonment Act and other connected rules;

(c) whether it is a fact that some of the boards have failed to check the trend of unauthorised constructions despite full knowledge; and

(d) if so, what are the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) Does not arise.

(c) No Sir.

(d) Does not arise.

Restrictions imposed on Fishermen by Coast Guard

4054. SHRI S. MADHAVAN: Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the Tamil daily 'Dinamani' dated 21st October, 1992 regarding the conditions imposed by the Coast Guard authorities on Indian fishermen;

(b) if so, what are the details thereof;

(c) whether the Indian fishermen have protested against the restrictions imposed by the Indian Coast Guard; and

(d) if so, what steps have been taken to help fishermen to earn their livelihood?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (d) The news item in the Tamil daily inter-alia mentions harassment of the fishermen from Rameshwaram by the Coast Guard in the garb of checking against smuggling. Under the Tamil Nadu Marine Fishing Regulation Act, 1983, the Government of Tamil Nadu has prohibited fishing in the Classified Area, namely, five nautical miles on the Indian-side from the International Border Line. As per its charter of duties, the C.G. is entrusted with the responsibility of implementing the provisions of Central/State Government Maritime Laws.

The news item mentions Indian fishermen protecting against harassment by the Coast Guard. The restrictions on fishing have been imposed by Tamil Nadu Government and

not by the Coast Guard which, along with the fisheries Department of the Tamilnadu Government are constantly in touch with the fishermen and have started a campaign to educate them not to venture near the International Boundary Line, to avoid harassment and capture by the Sri Lankan Navy. This step has been taken, keeping in mind the best interests of the fishermen.

Establishments covered under Apprenticeship Act, 1961

4055. SHRIMATI KAILASHPATI: Will the Minister of DEFENCE be pleased to state:

(a) the names of all the 82 establishments falling under the control of his Ministry which are covered by the Apprenticeship Act, 1961;

(b) what are the names and code numbers as per the national classification of occupations of each trade together with the trade-wise break-up of the Apprentice and Management Trainees who were taken engaged by the said establishment during the year 1992;

(c) the names of the newspapers and the dates of advertisements given for inviting applications for selecting apprentices, where this method of selection was adopted; and

(d) the names of employment exchanges with dates of requisitions sent for sponsoring the names of candidates desirous of selection as apprentices, in cases where this mode of election were adopted?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (d) The information is being collected and will be laid on the Table of the Rajya Sabha.

Purchase of C-130 Aircraft From U.S.A.

4056. SHRI G. G. SWELL: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have procured 10 C-130 aircraft from the U.S.A.;

(b) whether the help of the Government of Israel has been sought to convert these aircraft in refuelling tankers;

(c) whether the aircraft have since been sent to Israel; and

(d) if not, whether these air tankers are now available in India?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) to (d) Do not arise.

बमों की चोरी

4057. श्री अनन्त राम जायसवाल : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 31 अक्टूबर, 1992 के "हिन्दुस्तान" में "वे मौत से खेल कर बमों को बेचते हैं" शीर्षक से प्रकाशित हुए समाचार की ओर दिलाया गया है;

(ख) क्या बमों की चोरी की सेना द्वारा जांच कराई गई है;

(ग) यदि हां, तो क्या जांच रिपोर्ट से यह पता चला है कि सेना के कुछ अधिकारी/कर्मचारी बमों की चोरी करने वाले व्यक्तियों से मिले हुए हैं;

(घ) ऐसी चोरियों के तरीके के बारे में जांच का व्योरा क्या है;